

tion of 'Harijans' living within the "village abadis" does not, therefore, arise. Structures which have been put up outside "village abadis" before 13-11-1959 (the date of general notification of 34,000 acres) are also not being acquired, if they can be adjusted in a "regularisation plan". Any person whose land is acquired is entitled for allotment of an alternative developed plot at fixed rate of premium subject to the condition that he or his wife or other dependent relations including unmarried children do not own any other residential plot of land or house in Delhi, New Delhi or Cantonment. Compensation is also paid to him in accordance with the provisions of the Land Acquisition Act, 1894.

Teaching of Mathematics

2626. **Shri Bagri:** Will the Minister of Education be pleased to state:

(a) whether the Chairman of the University Grants Commission has suggested any change in the method of teaching of Mathematics; and

(b) if so, the details thereof and Government's reaction thereto?

The Deputy Minister in the Ministry of Education (**Shri Bhakt Darshan**): (a) and (b): A statement is attached. [Placed in Library. See No. LT-4930/65].

Adoption of Official Language in Nagaland, Kerala and Andhra Pradesh

2628. { **Shri Kolla Venkaiah:**
Shri Laxmi Dass:
Shri M. N. Swamy:

Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 1463 on the 24th March, 1965 and state:—

(a) whether Government have recommended or suggested to the Governments of Andhra Pradesh, Kerala and Nagaland for adoption by law the language of the State as the official language;

(b) if so, when; and

(c) the action taken by the concerned States thereon?

The Deputy Minister in the Ministry of Home Affairs (**Shri L. N. Mishra**): (a) No, Sir. Under Article 345 of the Constitution, it is the Legislature of a State which may by law adopt any one or more of the languages in use in the State, or Hindi as the language or languages to be used for all or any of the official purposes of that State.

(b) and (c). Do not arise.

Rationing in Kerala

2629. **Shri Maniyangadan:** Will the Minister of Home Affairs be pleased to state:

(a) the manner in which the enumeration work for purposes of issuing ration cards was done when informal rationing was introduced in Kerala;

(b) whether any remuneration was promised for the work;

(c) whether the remuneration has been paid; and

(d) if not, the reasons for the delay?

The Minister of State in the Ministry of Home Affairs (**Shri Hathi**): (a) The Government mainly employed school teachers for enumeration work in connection with the introduction of informal rationing in Kerala.

(b) Yes, Sir.

(c) and (d). The remuneration could not be paid during 1964-65 for want of provision of funds. Government have, however, directed the District Collectors to disburse the remuneration quickly.

Escape of Government Servants to Pakistan

2630. **Shri Raghunath Singh:** Will the Minister of Home Affairs be pleased to state the number of employees

of Central and State Governments who have escaped to Pakistan with money or to escape from criminal trials?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): Information is being collected and will be placed on the Table of the House.

Recognition of Languages

2631. **Dr. L. M. Singhvi:** Will the Minister of Education be pleased to state:

(a) the names of languages not included in the VIIIth Schedule of the Constitution but recognised by the Sahitya Akademi;

(b) the grounds and consideration on which such a recognition has been granted; and

(c) whether the claim of Rajasthani in this respect has been considered?

The Minister of Cultural Affairs in the Ministry of Education (Shri Hajarnavis): (a) English, Sindhi and Maithili.

(b) The following criteria have been laid down by the Akademi for recognition of a language as an independent literary language for purposes of its programmes:—

- (i) Whether structurally a language is an independent language or is part of a system of a given language.
- (ii) Whether it has had a continuous literary tradition and history for at least the last three centuries.
- (iii) Whether a sufficiently large number of people use it today as a vehicle of literary and cultural expression.
- (iv) Whether it is recognised by the State concerned and/or by some Universities as a medium of instruction and/or as a separate subject of study.

(v) The number of people using the speech, the current literature that is being produced in it (fiction, essays, other literature, journals, etc.) may also be considered.

(c) Not so far.

Use of Atomic Energy in detection of Crime

2632. { **Shri Ram Sewak Yadav:**
Shri P. G. Sen:
Shri Hem Barua:

Will the Minister of Home Affairs be pleased to state:

(a) whether any efforts have been made to utilize the atomic energy in the detection of crime; and

(b) if so, the details thereof?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) and (b). Exploratory work in this connection is being carried out by the Analytical Division of Atomic Energy Laboratories at Bombay.

चिन मुक्ति सेना

2633. { **श्री मधु लिमबे :**
श्री रामसेवक यादव :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या चिन मुक्ति सेना मणीपुर के चुरचंदपुर इलाके में मिजों पहाड़ियों में तथा बर्मा के भासपास के इलाके में उपद्रव पैदा कर रही है; और

(ख) यदि हां, तो इसके क्या कारण हैं।

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री हाथी): (क) विश्वास किया जाता है कि अपने भाप को "चिन मुक्ति सेना" पुकारने वाले एक सहस्र दल के सदस्य मनीपुर में